(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 194 of 2015 /RG/LP

Dated: <u>04</u> /04/2025

It is hereby notified that vide High Court Order Dated 02.04.2025

Mr. Abdul Munan S/O Shri Shakar Din

R/o Noona Bandi Tehsil Haveli District Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-153-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 18616 - >> /RG/LP Dated: 04 /04/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Poonch.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Abdul Munan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

# NOTIFICATION

No: 1195 of nors IRG/LP

Dated: 04 /04/2025

It is hereby notified that vide High Court Order Dated 02.04.2025

Mr. Adal Zubair

S/o Shri Mohd. Zubair

R/o Village Bandi Kama Khan, Ward No. 02, Tehsil Mandi District Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-154-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 18674-31 /RG/LP Dated: 04 /04/2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- President, District Court Bar Association , Poonch.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Adal Zubair, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 1/96 of 2015 /RG/LP

Dated: 04 /04/2025

It is hereby notified that vide High Court Order Dated 02.04.2025

Mr. Adeel Sajjad Kamal

S/o Shri Sajjad Hussain Kamal

R/o H.No. 107, Ward No. 5, Kamal Mohalla Kishtwar, Tehsil and District Kishtwar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-155-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 18632 -39 /RG/LP Dated: 04 /04/2025

## Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kishtwar.
- 2. Secretary, Bar Council of India, New Delhi
- Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kishtwar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Adeel Sajjad Kamal, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

# NOTIFICATION

No: 1197 of 7015 /RG/LP

Dated: 04 /04/2025

It is hereby notified that vide High Court Order Dated 02.04.2025

Ms. Akanksha Sharma

D/O Shri Sanjeev Khajuria

R/O House No. D/97, Lane No. 6, Upper Shiv Nagar Tehsil & District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-156-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 18640-47 /RG/LP Dated: 09 /04/2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Akanksha Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

# NOTIFICATION

No: 1198 of pers /RG/LP

Dated: 4 /04/2025

It is hereby notified that vide High Court Order Dated 02.04.2025

Ms. Aliya Mir

D/o Shri Javed Iqbal

R/o Village Dhangri Tehsil Mandi District Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-157-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 18648 - SS /RG/LP Dated: 04 /04/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Poonch.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Aliya Mir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 1199 of 2015 /RG/LP

Dated: 04 /04/2025

It is hereby notified that vide High Court Order Dated 02.04.2025

Mr. Anoop Singh S/O Shri Behari Lal

R/O Village Pogal Phagmulla Tehsil Pogal Paristan (Ukhral), District Ramban.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-158-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 18656 - 63 /RG/LP Dated: 09 /04/2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Ramban.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- President, District Court Bar Association, Ramban.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Anoop Singh, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 1200 of rox /RG/LP

Dated: <u>04</u> /04/2025

It is hereby notified that vide High Court Order Dated 02.04.2025

Mr. Ansh Gupta

S/O Shri Sodagar Chand Gupta

R/O Ward No. 10 House No. 12 Vijaypur Tehsil Vijaypur District Samba

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-159-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 18664- 71 /RG/LP Dated: 04 /04/2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Samba.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association , Samba.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Ansh Gupta, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

# NOTIFICATION

No: 1201 of nors /RG/LP

Dated: 09 /04/2025

It is hereby notified that vide High Court Order Dated 02.04.2025

Ms. Diksha Thakur

D/o Shri Bachitter Singh

R/o Kacheer Tehsil Ramkot District Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-160-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 18672 - 79 /RG/LP <u>Dated: 04 /04/2025</u>

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kathua.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kathua.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Diksha Thakur, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 1902 of ros /RG/LP

Dated: 04 /04/2025

It is hereby notified that vide High Court Order Dated 02.04.2025

Mr. Eshan Raina

S/O Shri Naresh Raina

R/O Brij Nagar Tehsil R.S.Pura District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-161-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 18680 - 87 /RG/LP Dated: 64 /04/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.

2. Secretary, Bar Council of India, New Delhi

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Eshan Raina, Advocate

.....for information and necessary action.

Assistant Registrar (L.P)

Blk

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 1193 of 2025 /RG/LP

Dated: 02 /04/2025

It is hereby notified that vide High Court Order Dated 02.04.2025

Ms. Falak

D/o Shri Mohammad Akram Choudhary

R/o Thuroo, Tehsil Thuroo District Reasi

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-162-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 18556-63 /RG/LP Dated: 02 /04/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.

2. Secretary, Bar Council of India, New Delhi

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Reasi.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Falak, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

# NOTIFICATION

No: 1203 of sors IRG/LP

Dated: 64 /04/2025

It is hereby notified that vide High Court Order Dated 02.04.2025

Mr. Hamid Hussain S/O Shri Mohd Mangtullah Zohd R/O Gool Tehsil Gool District Ramban

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-163-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 18688-95 /RG/LP Dated: 04 /04/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Ramban
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Ramban
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Hamid Hussain, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

# NOTIFICATION

No: 1204 of rors IRG/LP

Dated: 04 /04/2025

It is hereby notified that vide High Court Order Dated 02.04.2025

Ms. Harshneet Kour D/o Shri Balbir Singh

R/o Rakh Lachhipur, Tehsil and District Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-164-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 18696 - 703 /RG/LP Dated: 04 /04/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kathua
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kathua
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Harshneet Kour, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

# NOTIFICATION

No: 1205 of 2015 /RG/LP

Dated: 04/2025

It is hereby notified that vide High Court Order Dated 02.04.2025

Mr. Imran Khan

S/o Shri Gulam Nabi Khan

R/o 95, Jogi Gate, Gujjar Nagar, Tehsil and District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-165-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 18704 - 11 /RG/LP Dated: 64 /04/2025

Copy forwarded to the: -

Principal District and Sessions Judge, Jammu

2. Secretary, Bar Council of India, New Delhi

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Imran Khan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 1206 of 1015 /RG/LP

Dated: 69 /04/2025

It is hereby notified that vide High Court Order Dated 02.04.2025

Ms. Iqra Hussain

D/o Shri Mohd. Hussain

R/o H.No. 24, Dalpatian Mohalla near DC office Tehsil and District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-166-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 18712 - 19 /RG/LP Dated: 04 /04/2025

### Copy forwarded to the: -

- Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Igra Hussain, Advocate

.....for information and necessary action.

Assistant Registrar (L.P)

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(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL** ENROLLMENT

# NOTIFICATION

No: 1207 of mrs /RG/LP

Dated: 94 /04/2025

It is hereby notified that vide High Court Order Dated 02.04.2025

Mr. Irfan Fazal Choudhary S/o Shri Ch. Mohd. Fazal R/o Thera Topa Tehsil Mankote District Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-167-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 18730-97 /RG/LP Dated: 04 /04/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch

Secretary, Bar Council of India, New Delhi 2.

- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, District Court Bar Association, Poonch
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- In-charge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Mr. Irfan Fazal Choudhary, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 1908 of mors /RG/LP

Dated: 04 /04/2025

It is hereby notified that vide High Court Order Dated 02.04.2025

Mr. Koushik Upadhyay S/o Shri Pawan Kumar

R/o Numberdar 42, Village Mearth, P.O Budhi Tehsil and District Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-168-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: <u>18778-35</u> /RG/LP <u>Dated: øy /04/2025</u>

## Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kathua
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kathua
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Koushik Upadhyay, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 1209 of 2015 /RG/LP

Dated: 9 /04/2025

It is hereby notified that vide High Court Order Dated 02.04.2025

Mr. Mohit Sharma

S/O Ashok Kumar Sharma

R/O Degwar Maldalian Post Office Degwar Tehsil & District Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-169-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 18736-43 /RG/LP Dated: 04 /04/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Poonch
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mohit Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 12/0 of ros /RG/LP

Dated: <u>64</u> /04/2025

It is hereby notified that vide High Court Order Dated 02.04.2025

Ms. Neha Kumari D/O Shri Yashpal

R/O Harsa Dabbar Post office Deoli Tehsil Bishnah District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-170-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 18744-51 /RG/LP Dated: 04 /04/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu

2. Secretary, Bar Council of India, New Delhi

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Neha Kumari, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

# NOTIFICATION

No: 1211 of 2025 /RG/LP

Dated: 09 /04/2025

It is hereby notified that vide High Court Order Dated 02.04.2025

Ms. Palak Khajuria D/O Shri Ashok Kumar R/o Palam Tehsil & District Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-171-2025</u> in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 18757 - 59 /RG/LP Dated: 04 /04/2025

## Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Rajouri
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Palak Khajuria, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

# NOTIFICATION

No: 12/2 of 2015 /RG/LP

Dated: 04 /04/2025

It is hereby notified that vide High Court Order Dated 02.04.2025

Ms. Praachi Nanda D/O Shri Ashwani Nanda R/O H.No. 166 Sarwal Colony Tehsil & District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial  $No.\underline{JK-172-2025}$  in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 18760 - 67 /RG/LP Dated: 04 /04/2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Praachi Nanda, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

# NOTIFICATION

No: 1213 of 2025 /RG/LP

Dated: 04 /04/2025

It is hereby notified that vide High Court Order Dated 02.04.2025

Mr. Sajaad Mushrraf S/O Shri Roshan Din

R/O Sarh/Bagga Tehsil Mahore District Reasi

has been admitted and enrolled as an Advocate on the rolls of Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-173-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 18768 - 75 /RG/LP Dated: 04 /04/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Reasi.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Reasi.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sajaad Mushrraf, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 12/4 of ross

/RG/LP

Dated: 04 /04/2025

It is hereby notified that vide High Court Order Dated 02.04.2025

Mr. Sanjeev Sharma S/o Shri Sansar Chand

R/O Kanna Chhargal Lower, Village Sandhori Tehsil and District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-174-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 18776 - 83 /RG/LP <u>Dated: 09 /04/2025</u>

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu

2. Secretary, Bar Council of India, New Delhi

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sanjeev Sharma, Advocate

.....for information and necessary action.

Assistant Registrar (L.P)

By

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

# NOTIFICATION

No: 1215 of mrs /RG/LP

Dated: 04 /04/2025

It is hereby notified that vide High Court Order Dated 02.04.2025

Ms. Shruti Chouhan

D/o Shri Ajeet Kumar

R/o Dharbadan, Thakrie Tehsil and District Kishtwar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-175-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 18784-91 /RG/LP Dated: 04 /04/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kishtwar
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kishtwar
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Shruti Chouhan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

# NOTIFICATION

No: 12/6 of nors /RG/LP

Dated: 04 /04/2025

It is hereby notified that vide High Court Order Dated 02.04.2025

Mr. Sourav Spolia S/O Shri Suresh Kumar

R/O Barota Tehsil Ramkote District Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-176-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 18792-99 /RG/LP Dated: 64 /04/2025

### Copy forwarded to the: -

- Principal District and Sessions Judge, Kathua
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kathua
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sourav Spolia, Advocate

.....for information and necessary action.

Assistant Registrar (L.P)

184

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 12/7 of 2015 /RG/LP

Dated: 04 /04/2025

It is hereby notified that vide High Court Order Dated 02.04.2025

Ms. Surshub

D/o Shri Gopal Krishan Sharma

R/o 28 A/10, Nanak Nagar Tehsil Bahu District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-177-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 18800 - 07 /RG/LP Dated: 04 /04/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu

2. Secretary, Bar Council of India, New Delhi

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- President, J&K High Court Bar Association , Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Surshub, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 12/8 of 2015 /RG/LP

Dated: 04 /04/2025

It is hereby notified that vide High Court Order Dated 02.04.2025

Ms. Udita Sharma

D/O Shri Bharat Sharma

R/O 4/2 Tara Vihar, Soap Factory Paloura Tehsil & District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-178-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 18808-15 /RG/LP Dated: 04 /04/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu

2. Secretary, Bar Council of India, New Delhi

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Udita Sharma, Advocate

.....for information and necessary action.

Assistant Registrar (L.P)

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(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 1317 4 2025 /RG/LP

Dated: <u>09</u> /04/2025

It is hereby notified that vide High Court Order Dated 02.04.2025

Mr. Aamir Ahmad Band S/o Shri Nazir Ahmad Band R/o Puchal lone Mohalla Puchal, Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial  $No.\underline{JK-179-2025}$  in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 20077-83 /RG/LP Dated: 09 /04/2025

## Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Pulwama.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Pulwama
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Aamir Ahmad Band, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

# NOTIFICATION

No: 13180 2025 TRG/LP

Dated: 0 9 /04/2025

It is hereby notified that vide High Court Order Dated 02.04.2025

Mr. Aaqib Yaqoob S/o Shri Mohammad Yaqoob Sheikh R/o Goripora, Sanatnagar, Rawalpora, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial  $No.\underline{JK-180-2025}$  in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 20084 - 90 /RG/LP Dated: 09 /04/2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Aaqib Yaqoob, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

# NOTIFICATION

No: 13/9 04 2025 IRG/LP

Dated: 09 /04/2025

It is hereby notified that vide High Court Order Dated 02.04.2025

Mr. Alyas Rasool Bhat S/o Shri Gh Rasool Bhat R/o Bumhama Bagwari Drugmulla Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-181-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 20091-97 /RG/LP Dated: 09 /04/2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kupwara
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kupwara
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Alyas Rasool Bhat, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL ENROLLMENT** 

# NOTIFICATION

No: 1320 of 2025 /RG/LP Dated: 9/104/2025

It is hereby notified that vide High Court Order Dated 02.04.2025

Mr. Basharat Jamal S/o Shri Mohammad Jamal Mir R/o Wagat,mir mohalla,Handwara, Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-182-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 20098-104/RG/LP Dated: 9 104/2025

### Copy forwarded to the: -

Principal District and Sessions Judge, Kupwara 1.

Secretary, Bar Council of India, New Delhi 2.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Kupwara

- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- In-charge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

7. Mr. Basharat Jamal, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL ENROLLMENT** 

# NOTIFICATION

No: 321 0/ 2020 IRG/LP

Dated: 9 /04/2025

It is hereby notified that vide High Court Order Dated 02.04.2025

Mr. Faisal Ahmad Wani S/o Shri Anayat Ullah Wani R/o Oalamdanpora Fatehkadal, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-183-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 20105-11 /RG/LP Dated: 9 /04/2025

## Copy forwarded to the: -

- Principal District and Sessions Judge, Srinagar
- 2. Secretary, Bar Council of India, New Delhi
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, J&K High Court Bar Association, Srinagar. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- In-charge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Mr. Faisal Ahmad Wani, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

# NOTIFICATION

No: 139201 2025 IRG/LP

Dated: 9 /04/2025

It is hereby notified that vide High Court Order Dated 02.04.2025

Mr. Faizan Farooq S/o Shri Farooq Ahmad Wani R/o Audsoo, Achabal, Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-184-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 20112-18 /RG/LP Dated: 9 /04/2025

### Copy forwarded to the: -

Principal District and Sessions Judge, Anantnag

2. Secretary, Bar Council of India, New Delhi

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Anantnag

- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Faizan Farooq, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL ENROLLMENT** 

# NOTIFICATION

No: 1328 of 2025 IRG/LP Dated: 9 104/2025

It is hereby notified that vide High Court Order Dated 02.04.2025

Ms. Farhata Farooq

D/o Shri Farooq Ahmad Lone

R/o Edipora Bomai zaingeer Sopore Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-185-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 20119-25 /RG/LP Dated: 9 /04/2025

### Copy forwarded to the: -

- Principal District and Sessions Judge, Baramulla 1.
- 2. Secretary, Bar Council of India, New Delhi
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, District Court Bar Association, Baramulla
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- Ms. Farhata Farooq, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

# NOTIFICATION

No: 1324 of 2025 IRG/LP

Dated: <u>09</u> /04/2025

It is hereby notified that vide High Court Order Dated 02.04.2025

Ms. Insha Maqbool Dar

D/o Shri Muhammad Maqbool Dar

R/o Pushwari Naidkhai, Hajin, Bandipora

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-186-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: <u>10/26-32</u> /RG/LP <u>Dated: // /04/2025</u>

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bandipora
- 2. Secretary, Bar Council of India, New Delhi
- Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Bandipora
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Insha Maqbool, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 1325 0/2025 TRG/LP

Dated: 9 /04/2025

It is hereby notified that vide High Court Order Dated 02.04.2025

Ms. Maroofa Khanum

D/o Shri Abdul Lateef Khan

R/o Naganari Boniyar (SHAMSWARI) Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-187-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 20133-39/RG/LP Dated: 09 /04/2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Baramulla
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Maroofa Khanum, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

# NOTIFICATION

No: 326 of 2005 TRG/LP

Dated: 09 /04/2025

It is hereby notified that vide High Court Order Dated 02.04.2025

Ms. Masira Nabi Shergojri D/o Shri Ghulam Nabi Shergojri R/o Reshi Bazar Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial  $No.\underline{JK-188-2025}$  in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 20140-46/RG/LP Dated: 09 /04/2025

### Copy forwarded to the: -

- Principal District and Sessions Judge, Anantnag
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Anantnag
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Masira Nabi Shergojri, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

# NOTIFICATION

No: 1327 0/2025/RG/LP

Dated: 9/2 /04/2025

It is hereby notified that vide High Court Order Dated 02.04.2025

Mr. Mohd Rafiq S/o Shri Mohd Shafi Wani R/o Rangpora,Illahi Bagh, Buchpora, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial  $No.\underline{JK-189-2025}$  in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 20147-53 /RG/LP Dated: 09 /04/2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mohd Rafiq, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

# NOTIFICATION

No: 1328 4 202 (IRG/LP

Dated: 9 / 104/2025

It is hereby notified that vide High Court Order Dated 02.04.2025

Ms. Muneeza Bashir

D/o Shri Bashir Ahmad Peer

R/o Gulshanabad Charar-i-sharief, Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial  $No.\underline{JK-190-2025}$  in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 20154-60/RG/LP Dated: 9 /04/2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Budgam
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Budgam
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Muneeza Bashir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

# NOTIFICATION

No: 1329 0 + 2025 IRG/LP

Dated: 09 /04/2025

It is hereby notified that vide High Court Order Dated 02.04.2025

Ms. Nargis Bano D/o Shri Mohammad Akbar Sheikh R/o Habbak Khushki, Srinagar.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial  $No.\underline{JK-191-2025}$  in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 20161-67/RG/LP Dated: 69 /04/2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- President, J&K High Court Bar Association , Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Nargis Bano, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 1330 of 2095 /RG/LP

Dated: 104/2025

It is hereby notified that vide High Court Order Dated 02.04.2025

Mr. Naveed Ul Hassan S/o Shri Ghulam Hassan Wani R/o Gulzarpora Wani Mohalla Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial  $No.\underline{JK-192-2025}$  in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 20168-74/RG/LP Dated: 9 /04/2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Pulwama
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Pulwama
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Naveed Ul Hassan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

# NOTIFIC A TION

No: 1331 0/2025 IRG/LP

Dated: 9 /04/2025

It is hereby notified that vide High Court Order Dated 02.04.2025

Ms. Neelofar Rahim D/o Shri Abdul Rahim Akhoon R/o Gushie Akhoon mohalla, Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial  $No.\underline{JK-193-2025}$  in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 20175 - 81/RG/LP Dated: 09 /04/2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kupwara
- 2. Secretary, Bar Council of India, New Delhi
- Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kupwara
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Neelofar Rahim, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

# NOTIFICATION

No: 1332 of 2025 IRG/LP

Dated: 9 /04/2025

It is hereby notified that vide High Court Order Dated 02.04.2025

Ms. Nosheen Shah

D/o Shri Javaid Ahmad Shah

R/o 46, Sanatnagar Housing colony Srinagar.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-194-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 20182 - 88 /RG/LP Dated: 69 /04/2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Nosheen Shah, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL ENROLLMENT** 

# NOTIFICATION

No: 1333 0/2025 IRG/LP Dated: 09/04/2025

It is hereby notified that vide High Court Order Dated 02.04.2025

Ms. Pakeeza Farooq D/o Shri Syed Farooq Ahmad Bukhari R/o Ushkara Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-195-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 20189-95 /RG/LP Dated: 99 /04/2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla
- 2. Secretary, Bar Council of India, New Delhi
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, District Court Bar Association, Baramulla
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- Ms. Pakeeza Farooq, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

# NOTIFICATION

No: 1334 0/2025/RG/LP

Dated: 09 /04/2025

It is hereby notified that vide High Court Order Dated 02.04.2025

Mr. Rayees Ahmad Lone S/o Shri Ghulam Nabi Lone R/o Ushkara Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial  $No.\underline{JK-196-2025}$  in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 20196 -202/RG/LP Dated: 09 /04/2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Baramulla
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Rayees Ahmad Lone, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

# NOTIFICATION

No: 1335 0/2625 /RG/LP

Dated: 9 /04/2025

It is hereby notified that vide High Court Order Dated 02.04.2025

Ms. Sadutt Showkat Math D/o Shri Showkat Ahmad Math R/o Galibabad Shalteng Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial  $No.\underline{JK-197-2025}$  in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 20203-09/RG/LP Dated: 9 /04/2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Sadutt Showkat Math, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 1336 0/2025/RG/LP

Dated: 9 /04/2025

It is hereby notified that vide High Court Order Dated 02.04.2025

Mr. Shabir Ahmad Chopan S/o Shri Manzoor Ahmad Chopan R/o Waltengo Kund Bhatpora Devsar, Kulgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-198-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 20210-16 /RG/LP Dated: 9/04/2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kulgam
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kulgam
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Shabir Ahmad Chopan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 1246 of 2025 /RG/LP

Dated: 04/2025

It is hereby notified that vide High Court Order Dated 02.04.2025

Ms. Shafia Muzaffar D/o Shri Muzaffar Khan R/o Mehman Mohalla, Lal Chowk, Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial  $No.\underline{JK-199-2025}$  in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 19468-14 /RG/LP Dated: 6 /04/2025

## Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Anantnag
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Anantnag
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Shafia Muzaffar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL ENROLLMENT** 

# NOTIFIC ATION

No: 1337 0/2025 /RG/LP Dated: 9 /04/2025

It is hereby notified that vide High Court Order Dated 02.04.2025

Mr. Shahid Ashraf S/o Shri Mohammad Ashraf Wani R/o Wani Hama Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-200-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 20217-23 /RG/LP Dated: 69 /04/2025

### Copy forwarded to the: -

- Principal District and Sessions Judge, Anantnag 1.
- Secretary, Bar Council of India, New Delhi 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, District Court Bar Association, Anantnag.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- In-charge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Mr. Shahid Ashraf, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

# NOTIFICATION

No: 13 38 0/2021 TRG/LP

Dated: 9 /04/2025

It is hereby notified that vide High Court Order Dated 02.04.2025

Mr. Suhaib Rafi Mir S/o Shri Rafi Ahmad Mir R/o Sallar Mir Mohalla Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial  $No.\underline{JK-201-2025}$  in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 20224-30 /RG/LP Dated: 9 /04/2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Anantnag.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Suhaib Rafi Mir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

# NOTIFICATION

No: 1339 9/2025 /RG/LP

Dated: <u>09</u> /04/2025

It is hereby notified that vide High Court Order Dated 02.04.2025

Ms. Suhaira Farooq

D/o Shri Farooq Ahmad Sheikh

R/o Mulfaq Hazratbal, Sheikh Mohalla, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-202-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 20231-37 /RG/LP Dated: 09 /04/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Suhaira Farooq, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 1340 0/2021 /RG/LP

Dated: 09 /04/2025

It is hereby notified that vide High Court Order Dated 02.04.2025

Ms. Sumira Jan D/o Shri Abdul Hamid Najar R/o Singhpora Silugam Pahlgam Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-203-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 20238-44RG/LP Dated: 69 /04/2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Anantnag
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Sumira Jan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

# NOTIFIC A TION

No: 1341 0/2025 /RG/LP

Dated: 07 /04/2025

It is hereby notified that vide High Court Order Dated 02.04.2025

Ms. Syed Nargis Ul Haq Bukhari D/o Shri Syed Sharief Ul Haq Bukhari R/o Kreeri ,Peer Mohalla,Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-204-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 20245-51 /RG/LP Dated: 09 /04/2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Baramulla.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Syed Nargis Ul Haq Bukhari, Advocate ......for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 1342 ofsors /RG/LP

Dated: 9 /04/2025

It is hereby notified that vide High Court Order Dated 02.04.2025

Mr. Wasim Qasim S/o Shri Mohd Qasim R/o Gundi Gojran, Teetwal, Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial  $No.\underline{JK-205-2025}$  in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 20252-58 /RG/LP Dated: 09 /04/2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kupwara
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kupwara.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Wasim Qasim, Advocate

.....for information and necessary action.